GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 376

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)

PREPARATION OF NPR

376. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the persons whose citizenship is not doubtful are presumed to be Indian Citizens under the Registration of Citizens and Issue of National Identity Cards Rules, 2003, Rule 4, sub-rule 4 which provides that when NPR is being prepared particulars of such individuals, whose Citizenship is doubtful, shall be entered by the Local Registrar with appropriate remark in the Population Register for further enquiry and in case of doubtful citizenship, the individual or the family shall be informed in a specified proforma immediately after the verification process is over; and
- (b) whether Rule 6 which provides that (1) The Registrar General of Citizen Registration shall, by order, notify the date on which the National Register of Indian Citizens shall be initialized throughout the country. (2) The order made under sub-rule (1) may provide for the initialization period specifed by the Registrar General of Citizen Registration for establishment of the National Register of Indian Citizens. (3) Every individual must get himself registered with the Local Registrar of Citizen Registration during the period of initialization as specified under sub-rule (2) contradicts Rule 4 and reconciliation and harmonisation is required?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a): During the exercise of updation of National Population Register (NPR), no verification is done to find individuals whose citizenship is doubtful.
- (b): Till now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at the National level. Rule 6 of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 does not contradict Rule 4.
